

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 32 OF 2011

Friday, this the 20th day of January 2012

CORAM:

HON'BLE Ms.K NOORJEHAN, ADMINISTRATIVE MEMBER

U.V Premalatha
Part-time Contingent Employee
Tahaliparamba Head Post Office, Kannur District
Aged 55, W/o.V Narayanan
Residing at Vikranandapuram
Thaliparamba P.O
Thaliparamba

Applicant

(By Advocate Mr.Vishnu S Chempazhanthiyil)

Versus

1. Superintendent of Post Offices
Kannur Division, Kannur
2. The Post Master General
Northern Region, Calicut
3. Chief Postmaster General
Kerala Circle, Thiruvananthapuram
4. Union of India, represented by its Secretary
Ministry of Communications, New Delhi -

Respondents

(By Advocate Mr.M.K Aboobacker)

The application having been heard on 20.01.2012, the Tribunal on the same day delivered the following:

ORDER

When the case came up for consideration today, it is submitted by the counsel for the respondents that the status quo has been restored vide letter No.Est/53-2-9/Review dated 08.01.2011 of the third respondent. Hence no reduction in the working hours or wages is effected. Since nothing more survives in this Original Application, it is closed. However the applicant has the liberty to agitate the matter if any further grievance subsists.

(Dated, this the 20th day of January, 2012)



(K NOORJEHAN)
ADMINISTRATIVE MEMBER

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